

CCP 191/89 in OA 202/86.

19.2.1990.

Shri P.D. Aditya Vs. U.O.I. & Anr.

Petitioner in person.

On behalf of the respondents Mrs. Raj Kumari Chopra, counsel is present.

We have heard the petitioner Shri P.D. Aditya and Mrs. Raj Kumari Chopra, counsel appearing for the respondents. The petitioner stated that the Bank has not credited any amount in his account upto 11.2.1990, although he has completed all the formalities by 8th of February, 1990. He has also sent a Registered letter to the Bank on 8.2.1990 complaining that the amount has not been credited in his account. Mrs. Chopra stated that an amount of Rs.45,908/- has been credited in his account on 12.2.1990 and further the Bank has been requested to credit a sum of Rs.28665.20 in the petitioner's bank account vide letter dated 16.2.1990. A copy of the aforesaid letter was handed over to the petitioner. This letter gives a break up of the amounts under different heads. The petitioner stated that he is not aware whether any amount has been credited in his account or not. We direct him to go to the Bank, inquire and draw the money. That would also show whether the amounts have been credited in his account. This amount is in regard to the pension, DCRG, Leave Salary and commutation amount.

In regard to his G.P.F. amount, we are told that the petitioner was sent the requisite forms, which have not been returned to the department at Chandigarh. On behalf of the respondents, it is stated that they have been requesting the petitioner to fill up the requisite forms so that the amount of GPF may

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also be credited in his account. The petitioner stated that he is entitled to get the amount from Headquarters in New Delhi. We are of the view that as far as the amount of GPF is concerned, it would serve his purpose if the forms are sent to the office at Chandigarh so that the payment of GPF can be expedited. We, therefore, direct the petitioner to fill up the requisite forms and send the same to the Assistant Director, Subsidiary Intelligence Bureau (MHA), Government of India, Sector 19/A, Madhya Marg, Chandigarh at the earliest so that the amount can be credited in his account.

The petitioner further stated that the calculation of pension has not been properly done. We are of the view that the question about the calculation of pension raises a fresh cause of action and may form the basis of a fresh O.A. It cannot be gone into in this C.C.P. Another point raised was about interest on the amount due. This too cannot be gone into in this C.C.P.

We are, therefore, of the view that this CCP may be disposed of as indicated above. We order accordingly. Notice of CCP is discharged.

*B.C. Mathur*  
(B.C. MATHUR)  
VICE-CHAI RMAN (A)  
19.2.1990.

*A.B.*  
(AMITAV BANERJÍ)  
CHAIRMAN  
19.2.1990.